

ITEM NO.1

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 872/2021

PARTO

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 35004/2023 - GRANT OF BAIL)

Date : 21-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Sarthak Dubey, Adv.
Mr. Atishi Dipankar, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.(NP)
Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant Mr. Sarthak Dubey, made a statement to this Court that after availing the interim bail for two months, the appellant had surrendered on 19.01.2023.

The Registry to verify the same and list after two weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR